

WORLD BANK AIDED PROJECTS

1693. Shri Sureshanand Swami : Will the **Minister of Finance** be pleased to state :

(a) the details of projects being implemented in Uttar Pradesh with assistance of the World Bank;

(b) whether the work on many projects out of them has come to a standstill due to non-availability of funds in time from the World Bank;

(c) whether the Union Government propose to hold talks with the authorities of the World Bank in this matter; and

(d) if so, the details in this regard ?

The Minister of Finance (Shri Manmohan Singh) :
(a) The details of State/Multistate Projects being implemented in Uttar Pradesh, for which funds are routed through the State Budget, with assistance of the World Bank is as follows :

(in US \$ million)

Sl. No.	Name of the Project	Donor Agency	Amount
1.	U.P. Urban Development	IDA	130.00
2.	U.P. Basic Education	IDA	165.00
3.	U.P. Sodic Land Reclamation	DA	54.70
4.	Shrimp & Fish Culture (Multistate)	IDA	85.00
5.	State Roads Project (Multistate)	IBRD/IDA	200.275
6.	Population-VI (Multistate)	IBRD/IDA	124.6
7.	Technician Education-I (Multistate)	IBRD/IDA	124.6

(b) No, Sir.

(c) and (d) Do not arise.

[English]

INTRODUCTION OF RUPEE BASED DERIVATIVES

1694. Shri Manoranjan Bhakta : Will the **Minister of Finance** be pleased to state :

(a) whether an expert group on foreign exchange has suggested for the introduction of rupee-based derivatives;

(b) if so, the details of suggestions made in this regard; and

(c) the decision taken by the Government thereon ?

The Minister of Finance (Shri Manmohan Singh) :
(a) and (b) An Export Group on Forex Markets in India, headed by Shri O. P. Sodhani, Executive Director, Reserve

Bank of India, in its report submitted to RBI in June, 1995, has suggested that the focus of reform in the long run should be introduction of Rupee-based derivatives in India, after reforms in the Money Market and investment/borrowing of short term funds overseas are put in place. The Group has suggested that RBI may invite detailed proposals from banks for offering rupee-based derivatives but has not gone into the details of such derivatives.

(c) The suggestions made by the Group are under examination by Reserve Bank of India.

CHILD LABOUR

1695. Dr. P. Vallal Peruman : Will the **Minister of Labour** be pleased to state the amount released by the Union Government to various States for Elimination Programmes of Child Labour for the year 1995-96, State-wise ?

The Minister of Labour (Shri P. A. Sangma) : So far, in 1995-96, an amount of Rs. 17,46,667/- has been released. The amount has gone to the Child Labour Welfare Society, Ferozabad, U.P. for opening 10 new special schools under the National Child Labour Project Scheme to cover 1000 children withdrawn from the Glass Industry.

[Translation]

CHILD LABOUR

1696. Shrimati Sheela Gautam :
Shri Rajveer Singh :
Shri Rajesh Kumar :

Will the **Minister of Labour** be pleased to state :

(a) whether the State Governments are sending their reports regarding implementation of Child Labour Laws from time to time;

(b) if so, the details thereof;

(c) the details of the States which have not implemented Child Labour Laws, so far; and

(d) the reasons therefor and the remedial steps taken to implement the Child Labour laws in each State ?

The Minister of Labour (Shri P. A. Sangma) : (a) and (b) Yes, Sir, State Governments/Union Territories send quarterly reports on the enforcement of the provisions of Child Labour (Prohibition & Regulation) Act, 1986 and the Factories Act, 1948 relating to child labour. Enforcement figures state-wise for the year 1993-94 is given in the enclosed **Statement**.

(c) Child Labour Laws are in force in all the States/UTs.

(d) Does not arise in view of answer to (c) above.

Statement

1993-94

Sl. No.	State/UTs	No. of Inspections		No. of Violations		No. of prosecutions		No. of Convictions	
		C.L. Act	Fac. Act	C.L. Act	Fac. Act	C.L. Act.	Fac. Act.	C.L. Act	Fac. Act
1	2	3	4	5	6	7	8	9	10
1.	Gujarat	2440	7885	—	—	—	—	—	—
2.	Bihar	1321	—	4	—	—	—	—	—
3.	Himachal Pradesh	72	61	—	—	14	15	10	17
4.	Haryana	241	143	45	2	—	—	—	—
5.	Kerala	—	3823	—	—	—	3	—	—
6.	Madhya Pradesh	2588	1437	—	—	—	—	—	—
7.	Maharashtra	731	13415	29	37	21	37	—	—
8.	Manipur	9	—	—	—	—	—	—	—
9.	Meghalaya	290	191	—	—	—	—	—	—
10.	Orissa	95	45	69	2	—	2	—	—
11.	Punjab	726	277	1	3	1	219	—	204
12.	Rajasthan	181	836	—	—	1	—	—	—
13.	Tamilnadu	—	6612	—	75	—	37	1	5
14.	Tripura	—	40	—	—	—	—	—	—
15.	Uttar Pradesh	7986	263	1645	29	1271	11	254	8
16.	Daman & Diu	15	67	11	12	—	—	—	—
17.	Delhi	187	286	—	—	—	—	—	—
Total		16861	35378	1814	160	1308	324	264	234

PERFORMANCE OF EXPORT PROCESSING ZONES

1697. Shri Jagmeet Singh Brar :
Shri Nawal Kisore Rai :

Will the Minister of Commerce be pleased to states :

- (a) whether seven export processing zones have been set up in the country;
- (b) if so, the number of those industrial units among them which were functioning during 1994-95;
- (c) the foreign exchange earned by these units during this period; and
- (d) the value of total export and import made by these

units during 1994-95 separately and the percentage it constitutes of the country's total exports and imports during the same period ?

The Minister of State of the Ministry of Commerce (Shri P. Chidambaram) : (a) Yes, Sir.

(b) During 1994-95, 498 Industrial Units were functioning in the Export Processing Zones.

(c) and (d) Exports and imports by industrial units in EPZs during 1994-95 were Rs. 2653.11 Crores and Rs. 1705.46 Crores respectively. While exports from EPZs constituted 3.22% of India's total exports, imports by EPZ units formed 1.92% of the country's imports.